

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. - III

Service Tax Appeal No. 42278 of 2014

(Arising out of Order-in-Appeal No. CMB-CEX-000-APP-092-14 dated 22.07.2014 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals). Coimbatore – 641 018.

M/s. Sieger Spintech Equipments Pvt Ltd.,

Appellant

49, Annur Road, Arasur,
Coimbatore – 641 407.

VERSUS

**The Commissioner of Central Excise
and Service Tax**

Respondent

No: 6/7, A T D Street,
Race Course Road,
Coimbatore – 641 018.

APPEARANCE:

Shri. R. Balagopal, Consultant for the Appellant

Shri. S. Bala Kumar, Assistant Commissioner (AR) for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE SHRI. ANIL G SHAKKARWAR, MEMBER (TECHNICAL)

Final Order No. **40623 / 2020**

Date of Hearing: 02.03.2020

Date of Decision: 02.03.2020

Per Bench

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Rkp